

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3194**  
TO BE ANSWERED ON 30.03.2022

**IMPLEMENTATION OF PMMVY IN RAJASTHAN**

3194. SHRI RAJENDRA GEHLOT:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is the fact that the Pradhan Mantri Matru Vandana Yojana (PMMVY) and the ready made food scheme have been implemented in the State of Rajasthan, if so, the details thereof.
- (b) the date of the implementation of the said scheme and the year-wise, district-wise and Anganwadi Centre-wise details of the funds and the food items provided during the last three years; and
- (c) whether Government has received complaints regarding the irregularities in the implementation of the said scheme, if so, the details thereof and the details of the steps taken by government regarding these complaints?

**ANSWER**

MINISTER FOR WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The Government is implementing Pradhan Mantri Matru Vandana Yojana (PMMVY) with effect from 01.01.2017, across the country, including in the State of Rajasthan. There is no 'ready made food scheme' being implemented in the State of Rajasthan.

(b) The funds under PMMVY are released to the State Governments. Thus, the Government does not maintain district-wise and Anganwadi Centre-wise amount of funds released under PMMVY. The year-wise details of funds released under PMMVY to the State government of Rajasthan are as under:

| Year                     | Fund Released (Rupees in Crore) |
|--------------------------|---------------------------------|
| 2017-18                  | 114.87                          |
| 2018-19                  | 96.05                           |
| 2019-20                  | 96.52                           |
| 2020-21                  | 100.02                          |
| 2021-22 (as on 22-03-22) | 108.2                           |

(c) As PMMVY scheme is being implemented through State Governments/ UT Administrations, any complaints received regarding irregularities in the implementation of the scheme are referred to the concerned state Government/ UT administrations for taking appropriate remedial action.

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